

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH

Original Application No. 174 of 2001

New Delhi, this the 23rd January, 2001

HON'BLE MR. KULDIP SINGH, MEMBER(JUDL)

Shri Arun Kumar Jha
R/o RZ-0-6 Nanda Block,
Mahavir Enclave, Palam,
New Delhi-110 045.

- APPLICANT

(By Advocate: Shri Vinod Kumar)

Versus

1. Government of NCT of Delhi,
Through Director of Education,
Old Secretariat,
Delhi-54.

2. Deputy Director of Education,
South West District,
Vasant Vihar,
New Delhi-57.

3. Vice Principal,
Sarvodaya Girls Secondary School,
Raj Nagar-I, Palam,
New Delhi-110 045.

-RESPONDENTS

O R D E R (ORAL)

By Hon'ble Mr. Kuldip Singh, Member(Judl)

In this OA the applicant has claimed for grant of conveyance allowance as per the provisions/Recruitment Rules. I think this OA can be disposed of by directing the respondents to pass a detailed speaking order on the detailed representation to be made by the applicant. The respondents shall dispose of the representation within 2 months from the date of receipt of representation by a speaking and reasoned order.

2. The OA stands disposed of as above. No costs.

(KULDIP SINGH)
MEMBER(JUDL)

/Raksh